

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

TODAY THE TWENTYFIRST NOVEMBER, 1986

Present: Hon'ble Mr Justice K.S.Puttaswamy

Vice Chairman

Hon'ble Mr L.H.A. Rego

Member(A)

APPLICATION NO. 1894/86

Narasimhulu Naidu,
S/o M. Paftasarathy,
Head Rakshak, RPF,
(Railway Workshop),
Southern Railway,
Mysore.

... Applicant

(Shri R.Jagannath ... Advocate)

Vs.

1. The Chief Security Officer,
Southern Railway, Madras.
2. Assistant Security Officer,
Southern Railway, Bangalore.
3. The Director General,
Railway Protection Force,
Rail Bhavan, Raisina Road,
New Delhi.

... Respondents

The application has come up for hearing before
Court today. Vice Chairman made the following:

O R D E R

In this application made under Section 19 of the
Administrative Tribunals Act of 1985(Act), the applicant
has challenged order dt. 28.1.85 of the Director General,
Railway Protection Force (RPF)(Director) (Annexure F)
and order dated nil of the Chief Security Officer, Southern
Railways, Madras (CSO) (Annexure E) removing him from service.

2. Admittedly, the applicant was a member of a force
called the Railway Protection Force which is now declared
as an armed force of the Union of India by Act. no. 60 of 1985.

: 2 :

Section 2 of the Act prohibits this tribunal from entertaining and adjudicating service matters of the members of the Armed Force of the Union of India. In this view, this tribunal has no jurisdiction to entertain this application and proceed with the same. We therefore reject this application with liberty reserved to approach the appropriate forum for relief.

Mr. D. Narasimha
VICE CHAIRMAN 21/12/2006 MEMBER (A) (R)

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